

by N.T.C. management by way of unnecessary/unwanted transfers or no work at all or by any other means;

(b) whether there are any pending cases of harassment in any Office of the N.T.C. Ltd;

(c) the total number of reserved vacancies in all categories and the number of reserved vacancies filled by the general candidates and what is the proper procedure being followed to fill the reserved vacancies by general candidates; and

(d) whether the reserved vacancies are kept vacant and no adequate efforts are made to fill the same by reserved candidates?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). No, Sir.

(c) and (d). The information is being collected and will be laid on the Table of the House.

G.S.A. at Bangkok

4693. SHRI DAULAT RAM SARAN:

SHRI JAGPAL SINGH:

SHRI RAJNATH SONKAR SHASTRI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have recently appointed General Sales Agent in Bangkok by offering higher rate of commission by replacing IATA from whom Air India was getting more business at a lesser percentage of commission;

(b) if so, the percentage of commission offered to G.S.A. as against the commission paid to IATA; and

(c) reasons for giving agency to a new concern having no experience in the line?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). Air India has appointed M/s. S. S. Travel Service as G.S.A. at Bangkok. The rate of commission paid to this G.S.A. is eight per cent (five per cent sales agency commission and three per cent over-riding commission), whereas IATA approved agents are paid nine per cent. Air India has not replaced the IATA approved agents.

(c). M/s. S. S. Travel Service is owned by M/s. Express International Ltd. a well known Non-IATA travel agent who have wide experience in the field.

Corrupt Officials of J.C.I.

4694. SHRI SOMNATH CHATTERJEE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that in Bihar some of the officials of Jute Corporation of India are working hand-in-glove with the middlemen of the agents employed by the mill owners and were rewarded heavily for the collusion; and

(b) if so, what steps have been taken in this matter?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Jute Corporation of India have received two complaints against their field officials. These complaints relate *inter-alia* to purchase from middlemen, non-purchase from growers, non-display of representative samples and corrupt practices in collusion with middlemen. JCI have instituted enquiries.

Dues from Jute Mills

4695. SHRI NIREN GHOSH: Will the Minister of COMMERCE be pleased to state:

(a) what are the dues from Premchand Jute Mill and Shree Ram Jute Mill to the JCI;